

in Notification No. 2480-B/XXX-III-II-125-62 dated the 23rd April, 1968.

(ii) A statement showing reasons for delay in laying the above notifications.

[Placed in Library. See No. LT-1945/68.]

(2) A copy of the Certified Accounts of the National Cooperative Development Corporation, New Delhi for the year 1966-67 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [Placed in Library. See No. LT-1946/68.]

**GOVERNMENT RESOLUTION *re*: REPORT OF THE NATIONAL COAL DEVELOPMENT CORPORATION COMMITTEE**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy of Government Resolution (Hindi and English versions) No. C2-8(7)/67-Pt. published in Gazette of India dated the 17th August, 1968, extending the period for submission of the final Report of the National Coal Development Corporation Committee. [Placed in Library. See No. LT-1947/68.]

**ANNUAL REPORT OF THE INDIAN CENTRAL JUTE COMMITTEE FOR 1965-66 ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report of the Indian Central Jute Committee for the year 1965-66.

(ii) A statement showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-1948/68.]

(2) A copy each of the following Notifications under sub-section (6)

of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 1487 published in Gazette of India dated the 13th August, 1968.

(ii) The West Bengal Rice (Movement Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1547 in Gazette of India dated the 20th August, 1968. [Placed in Library. See No. LT-1948/68.]

(3) (i) A copy of the U.P. Krishi Utpadan Mandi Niyamavali (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. H-1086/XIIB-1073/68 in Uttar Pradesh Gazette dated the 8th April, 1968, under sub-section (3) of section 40 of the Uttar Pradesh Krishi Utpadan Mandi Adhiniyam, 1964, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

(ii) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-1948/68.]

**NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): I beg to lay on the Table a copy of Notification No. S.O. 2746 published in Gazette of India dated the 30th July, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT-1949/68.]

**COMMITTEE ON PETITIONS  
MINUTES**

SHRI S. C. SAMANTA (Tamil): I beg to lay on the Table

Minutes of the Twenty-sixth to Thirty-sixth sittings of the Committee on Petitions.

12-12 HRS.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bihar Appropriation Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 26th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to

make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (No. 3) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 27th August, 1968, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### COMMITTEE ON PETITIONS

##### THIRD REPORT

SHRI S. C. SAMANTA: I beg to present the Third Report of the Committee on petitions.

##### EVIDENCE

SHRI S. C. SAMANTA: I beg to lay on the Table a copy of the Evidence given before the Committee on Petitions.

श्री कंबर लाल गुप्त (बिस्ली सबर) : अध्यक्ष महोदय, मैं कोई नॉटिफिकेशन नहीं करना चाहता बल्कि आपसे ही एक निवेदन करना चाहता हूँ। ग्राइटम नं 5, 6 और 7 को आप देखें। इसमें चार नोटिफिकेशन्स हैं और चार में से तीन के साथ विलम्ब होने के कारणों का स्टेटमेंट भी दिया गया है। आप देखें कि तीन में डिले है। तो मैं आपके जरिए से मन्त्री महोदय से कहना चाहता हूँ कि इस प्रकार से जो डिले होती है वह बहुत गलत है। मैं यह भी चाहूंगा कि आप उनसे कहें कि वे समय पर दिया करें।

MR. SPEAKER: They have heard it. I should like them to place it in time.